

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:258

ANSWERED ON:14.03.2013

OBSOLETE LAWS

Choudhary Shri Nikhil Kumar;Mani Shri Jose K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the review and repeal of obsolete laws that have outlived their relevance long ago is one of the agenda before the 19th Law Commission;
- (b) if so, the details thereof;
- (c) whether the Commission has submitted its report in this regard to the Government;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken by the Government thereon?

Answer

MINISTER OF LAW AND JUSTICE (R. ASHWANI KUMAR)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO, 258 TO BE ANSWERED ON 14.03.2013

- (a) Yes, Madam.

(b) The 19 Law Commission of India (during 2011) had taken up the study for identification of Obsolete Laws. The Commission requested all the Ministries/Departments to send lists of all Laws/Acts concerned with them along with their comments.

- (c) No, Madam.

- (d) and

- (e) Do not arise.